

Commission for Judicial Appointments

233. SHRI B.V. DESAI :
SHRI CHITTA BASU :
SHRI AMAR ROYPRA-
DHAN :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that while delivering the judgment on the cases of transfer or appointment of Judges from various High Courts the Supreme Court Judges have suggested a Commission for Judicial Appointments;

(b) if so, whether many other issues were involved in the Judgment that was delivered by the court in this regard ;

(c) whether Government are examining the Judgment and considering to have some Commission for judicial appointments in future ;

(d) whether this will need a further amendment to the Constitution ;

(e) if so, whether Government have agreed to bring legislation in this regard ; and

(f) if so, by what time ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) The Supreme Court in its judgment pronounced on 30-12-1981 has not made any suggestion for the establishment of a Commission for Judicial Appointments. However, one of the Judges (Bhagwati J.) suggested that a collegium should make recommendations to the President regarding appointment of Supreme Court and High Court Judges. He has not given details

(b) Yes, Sir.

(c) to (f). The proposal for the establishment of a Commission for judicial appointments will *prima facie* need amendment to the Constitution. However, no such proposal is under the consideration of the Government.

Consumption of Kerosene Oil

234. SHRI DAULATSINHJI
JADEJA :
SHRI MOHAN LAL PATEL :

Will the Minister of PETROLEUM, CHEMICALS & FERTILIZERS be pleased to state :

(a) what is the total annual consumption of kerosene oil in the country;

(b) what is the total production of kerosene oil in the country;

(c) the total quantity of kerosene oil imported during the current year to meet our demand ;

(d) whether it is a fact that a fresh tender for purchase of kerosene oil has been called for recently; and

(e) if so, the quantity involved and what are the reasons for calling the tender at this stage ?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI P. SHIV SHANKAR):

(a) The total annual consumption of kerosene oil during 1981-82 in the country is estimated at about 4.6 million tonnes.

(b) The total production of kerosene in 1981-82 is estimated at 2.7 million tonnes.

(c) The import of kerosene oil during 1981-82 is estimated at 1.9 million tonnes.

(d) Yes, Sir.

(e) The tender has been called for import of kerosene oil of about 50,000 tonnes to meet the demand,